

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2462
ANSWERED ON:07.03.2003
SPECIAL COURTS TO DEAL PROTECTION OF CIVIL RIGHTS ACT,1955
BASUDEB ACHARIA;LAXMAN GILUWA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the number of cases pending in courts registered under the Protection of Civil Rights Act,1955, State-wise;
- (b) whether the States where the pending cases under this Act are high,had been asked to set up exclusive special courts for expeditious disposal of cases under this Act;
- (c) if so, the names of the States where the pendency of cases remains high; and
- (d) the details of exclusive special courts set up so far by these States?

Answer

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY):

- (a) to (d) The information is being collected from States and will be laid on the Table of the House.